

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:2277
ANSWERED ON:24.07.2014
LEVY OF FEES BY STATE ELECTRICAL INSPECTORATE
Jardosh Smt. Darshana Vikram

Will the Minister of POWER be pleased to state:

(a) whether the Government has taken any steps on the matter of levy of fees by State Electrical Inspectorates for testing and inspection of various electrical installations, as currently State Electrical Inspectorates are not able to levy testing and inspection charges which lead to financial burden on the State Governments;

(b) if so, the details thereof;

(c) whether the Government proposes to make necessary amendments in the relevant Acts and Rules for the restoration of earlier practice of levy of testing and inspection of various electrical installations by the State Electrical Inspectorates; and

(d) if so, the details thereof?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL AND NEW & RENEWABLE ENERGY (SHRI PYUSH GOYAL)

(a) to (d) : Electricity is a concurrent subject. The Electricity Act, 2003 was enacted in consultation with States. The Indian Electricity Rules, 1956 which were in force, which inter-alia provided for levying of inspection charges were repealed with effect from 24th September, 2010 after the new Central Electricity Authority (Measures relating to Safety & Electric Supply) Regulations, 2010 were framed under the Electricity Act, 2003. The provision of levying of fee was not incorporated in the new Regulations of Central Electricity Authority (CEA) in the absence of specific provision in Section 162 of the Electricity Act, 2003 regarding the same. The Ministry of Law is of the view that such provision regarding levying of fee will require suitable legislative provisions. Accordingly, State Legislatures may enact a law with the consent of the Central Government to provide for levy of inspection fee etc.